



2025:DHC:8112



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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of decision: 15.09.2025

+ CRL.M.C. 6531/2025

SANDEEP SRIVASTAVA &amp; ORS. ....Petitioners

Through: Mr. P.K. Pandey, Mr. A.D. Dubey, Mr. Abhay Chaturvedi, Mr. Sumit Solanki, Advs. All petitioners in person.

versus

STATE OF NCT OF DELHI &amp; ANR. ....Respondents

Through: Ms. Kiran Bairwa, APP with SI Ravi Malik PS Vasant Kunj. Mr. Ayan Sharma, Mr. Dhruv Saini, Mr. Ayush Kumar, Advs. for R-2 with R-2 in person.

**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 0005/2025, dated 04.01.2025, registered at P.S Vasant Kunj, Delhi under Sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 1 and Respondent no. 2/complainant



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was solemnized on 17.07.2021 as per Hindu rites and ceremonies at New Delhi. One child was born out of the said wedlock. However, on account of temperamental differences Petitioner No. 1 and Respondent No. 2 are living separately since 13.04.2024.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. FIR No. 0005/2025 was lodged at instance of respondent no. 2 under sections 498A/406/34 IPC against the petitioners.

4. It has been submitted that during the pendency of the proceedings parties have settled their disputes before the counselor attached with the Family Courts, Patiala House Courts and the terms of compromise were reduced into writing in the form of settlement deed dated 06.06.2025. It is submitted that petitioner no. 1 has made payment of Rs. 10,00,000/- to respondent no. 2 at the time of first motion and has made further payment of Rs. 10,00,000/- by way of demand draft today. The balance amount of Rs. 10,00,000/- will be paid at the time of second motion listed before the Family Court on 16.10.2025. It is further submitted that the custody of the child shall remain with the petitioner no. 1 and respondent no. 2 shall have visitation right as per schedule in the settlement. Copy of the settlement deed dated 06.06.2025 has been annexed as Annexure-C.



5. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Ravi Malik, from PS Vasant Kunj South.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has received the aforesaid settlement amount and has no objection if the FIR No. 0005/2025 is quashed against the Petitioners. Petitioner no. 1 undertakes to pay the remaining settlement amount of Rs. 10,00,000/- at the time of second motion, i.e. 16.10.2025.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 0005/2025 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303.*

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned



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parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana, (2003) 4 SCC*.

10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

11. In the interest of justice, the petition is allowed, and the FIR No. 0005/2025, dated 04.01.2025, registered at P.S Vasant Kunj, Delhi under section 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

राज्यमेव जयते

**RAVINDER DUDEJA, J**

**September 15, 2025**

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